



**Government of Jammu & Kashmir
Social Welfare Department
Civil Secretariat, J&K
Srinagar**

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**NOTIFICATION
Srinagar, 27th May, 2019.**

SRO 321 .- In exercise of the powers conferred by Section 23 of the Jammu and Kashmir Reservation Act, 2004 and all other relevant provisions of law in this behalf, the Government of Jammu and Kashmir hereby directs that clause (iii) of Rule 21 of the Jammu and Kashmir Reservation Rules, 2005 shall be substituted by the following namely;

“(III)A person claiming the benefit on the grounds that he/she belongs to an identified backward area or an area near the Line of Actual Control/International Border, must establish that he/she has resided in the area for a period of not less than 15 years prior to the date of application and is actually residing in the said area;

Provided that a person shall not be disentitled from claiming this benefit only on the ground that his/her father or the person on whom he/she is dependent is living in a place which is not identified as backward or area near the Line of actual control or International Border on account of his (a) employment; or (b) business; or (c) other professional or vocational reasons or (d) migration from one place to another place within the respective Division due to security reasons;

Provided further that a person who has migrated from Kashmir Division for security reasons will not be disentitled from claiming this benefit even if he/she has migrated outside the Division/State subject to the condition that he/she should have been registered as a migrant with the office of Relief and Rehabilitation Commissioner (Migrants), Jammu.”

By order of the Government of Jammu and Kashmir.

**Sd/-
(Rohit Kansal)IAS**

Principal Secretary to the Government,

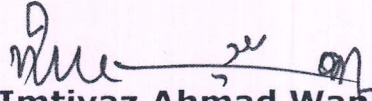
dated:- **27th**.05.2019

No.:-SWD/BCC/60/2008

Copy to the:-

1. Vice Chairman/Director General, IMPARD, J&K.
2. Director General of Police, J&K.

3. Principal Secretary to the Hon'ble Governor.
4. All Administrative Secretaries to the Government.
5. Chief Electoral Officer, J&K.
6. Accountant General, J&K.
7. Divisional Commissioner, Jammu/Kashmir/Ladakh.
8. All Heads of the Departments.
9. All Deputy Commissioners.
10. Director, Information, J&K.
11. Director, Estates. J&K.
12. Director, Archives, Archaeology & Museums.
13. Secretary, J&K Legislative Assembly/Council.
14. Secretary, SAC/SIC/PSC/SSB.
15. Secretary, J&K Academy of Art, Culture & Languages.
16. Secretary, State Commission for Backward Classes, J&K, Srinagar
17. Private Secretary to the Chief Secretary.
18. Pvt. Secy. to the Secretary to the Government, General Administration Department.
19. Stock file/In-charge website.


(Imtiyaz Ahmad Wani)
Under Secretary to the Government,
Social Welfare Department